## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-227/ND/2017 (CA No.27/C-III/ND/2018)

In the matter of Chandan Munjal

.. PETITIONER

Vs.

RC Healthcare (P) Limited

.. RESPONDENT

**SECTION:** 

Under Section 241 & 244

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Ms. Akansha Nehra, Advocate Ms. Shourya Mittal, Advocate

For the Respondent/Corporate Debtor

For the Intervener

:

## ORDER

Learned Counsel for the petitioner is present. Application in CA No.27/C-III/ND/2018 has been filed in the main Company petition seeking, it is represented by Counsel for Respondents, for early hearing in the matter under Rule 11 of the NCLT Rules, 2016 on behalf of Respondent No.2 for operation of Bank accounts and for running the Hospital of Respondent No.1 company. It is further represented by the Ld. Counsel for the Applicant that the contents of the consent letter are not being carried out by the Banker, namely, HDFC Bank as per the directions passed by this Tribunal on 11.1.2018. There is an urgency to dispose off the application it is claimed by the Counsel for Applicant in order to ease several financial constraints being faced by the Respondent No.1 company and as prayed by the applicant/respondent No.2. Let copy of Application be also served on the Banker, HDFC, within a period of one week from today. In the meanwhile, the respondents in this application shall also file their reply, if any, if not already filed.

This application be posted for hearing on 28.2.2018.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit